

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-216**  
IB-1874/ND/2019  
IA/4023/2020

**IN THE MATTER OF:**

M/s. Anurautan Textiles Pvt. Ltd.

....Applicant

**Vs.**

M/s. Sarveshwar Creations Pvt. Ltd

.....Respondent

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 30.09.2020**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Abhishek Nain for RP, Mr. MANohar Lal Vij

For the Respondent

:

**ORDER**

**IA/4023/2020:-**

The present application has been filed on behalf of RP under Rule 154(1) R/w Rule 11 of the NCLT Rules, 2016 and Section 60(5) of the IBC, 2016 seeking rectification in order dated 21.08.2020.

Mr. Abhishek Naik has appeared on behalf of RP and informed us that there is some error in the order dated 21.08.2020 and the same may be rectified.

Before accepting the submission made on behalf of the RP, we would like to hear the representative of the Suspended Board of Directors as well as representative of Operational Creditor.



Ld. Counsel for the RP is requested to inform the next date of hearing to the Ld. Counsel for the Operational Creditor as well as Suspended Board of Director, so, they may appear before us on the next date of hearing through VC.

List the case on **06.10.2020**.

Sd/-

(K.K. VOHRA)  
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)